

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-648 /ND/2019

In the matter of :

Mr. Sudhir Gupta

.. PETITIONER

Vs.

Edward Keventer (Successors) (P) Ltd

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 15.3.2019

Coram :

Ms. Ina Malhotra,

Hon'ble Member (Judicial)

Ms. DeepaKrishan,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Manish Dhir, Advocate


For the Respondent/Corporate Debtor : Mr. Rajiv Nayar, Sr. Advocate, Mr. Kartik Nayar,
Ms. Meghna Mishra, Mr. Varun Kumar, Mr. Dheeraj Deo,
Ms. Aishwarya Mohapatra, Advocates

For the Intervener :

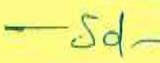
ORDER

Notice to the Corporate Debtor vide all modes including through the process of this Bench, returnable on 29.3.2019. The Corporate Debtor be also served through its Directors. Affidavit of service be filed. Mr. Rajiv Nayar, Sr. Advocate and Ms. KartikNayar, Advocate appear for the Corporate Debtor and pray that complete Paper Book be supplied to them by Ld. Counsel for the petitioner as they wish to address their arguments upon issue of notice within 2 days.

To come up for hearing on 29.3.2019. (Dasti process is permitted).



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(INA MALHOTRA)
MEMBER (JUDICIAL)

Surjit